

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH
HYDERABAD**

O.A/2018/2019

Date of order : 28.11.2019

Between:

M B SREEDHAR BABU, S/o M.Bhoja Raju,
Aged about 44 years, Occ: Helper/Diesel Shed,
Guntakal Division, South Central Railway,
Guntakal, Anantapur District, A.P,

Applicant

AND

1. Union of India, represented by the General Manager,
South Central Railway, Rail Nilayam,
Secunderabad,
2. The Divisional Railway Manager,
South Central Railway, Guntakal Division,
Guntakal, Anantapur District, A.P,
3. The Senior Divisional Mechanical Engineer,
South Central Railway, Guntakal Division,
Guntakal, Anantapur District, Andhra Pradesh,
4. The Senior Divisional Personnel Officer,
South Central Railway, Guntakal Division,
Guntakal, Anantapur District, A.P,



RESPONDENTS

Counsel for applicant : Mr. M C JACOB

Counsel for respondents : Mrs. VIJAYA SAGI,
SC for Railways

C O R A M :

THE HON'BLE Mr. JUSTICE L.NARASIMHA REDDY, CHAIRMAN

THE HON'BLE MR. B V SUDHAKAR, MEMBER (A)

ORAL ORDER

(PER HON'BLE Mr. JUSTICE L.NARASIMHA REDDY,
CHAIRMAN

Applicant is working as Khalasi/Helper in South Central Railway and was posted in Guntakal Division. On 07.06.2017, he made a representation to administration with a request to transfer him to Lallaguda Workshop, a separate division of South Central Railway, on the ground that his father needs better treatment for paralysis. Acting on that, respondents issued order dated 01.11.2019 transferring the applicant from Guntakal to Lallaguda Workshop.



2. Applicant states that the very purpose of his seeking transfer ceased to exist in view of the fact that his father died on 11.05.2018 and that, when the order of transfer was issued, he is stated to have made a representation on 3.11.2019 to the concerned authorities for cancelling his request transfer.
3. This OA is filed challenging the order of transfer by raising various grounds.
4. Heard Mr. M.C.Jacob, learned counsel for applicant and Mrs. Vijaya Sagi, learned standing counsel for respondents.
5. Transfer of the applicant was made to Lallaguda at his own request. It appears that the very purpose of seeking transfer to Lallaguda was to get better treatment for his father who, by the time the transfer came to be made, died. Therefore, the question as to

whether the request of applicant to retain him at Guntakal can be acceded to, needs to be considered.

6. We, therefore, dispose of OA by directing respondents to consider representation dated 14.11.2019 submitted by the applicant, within a period of 15 days from today. Respondents are directed to dispose of the said representation within two weeks thereafter.

7. OA accordingly disposed of.

8. There shall be no order as to costs.

vsn

(B V SUDHAKAR)
MEMBER (A)

(JUSTICE L.NARASIMHA REDDY)
CHAIRMAN

